

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 36 of 2014 &
I.A. No. 59 of 2014

Dated : 7th April, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

The Tata Power Co. Ltd.

... Appellant(s)

Versus

Maharashtra State Electricity Regulatory
Commission & Anr.

.... Respondent(s)

Counsel for the Appellant (s) :

Mr. Ramji Srinivasan, Sr. Adv.
Mr. Sakya Singha chaudhuri
Ms. Perna Priyadarshini
Ms. Kanika Chugh

Counsel for the Respondent (s):

Mr. Buddy A. Ranganadhan
for R-1
Mr. Hasan Murtaza
Mr. Aditya Panda for R-2

ORDER

Reply has already been filed by the learned counsel for the Respondent No.2.

Mr. Buddy A. Ranganadhan, the learned counsel for the Respondent No.1 is directed to file his reply on or before 15.04.2014 after serving copy on the other side.

Post the matter for hearing on **25.04.2014 at 4.00 p.m.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson